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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 116/NCLT/AHM/2017
With CA(CAA) No. 90/NCLT/AHM/2017**

Coram:

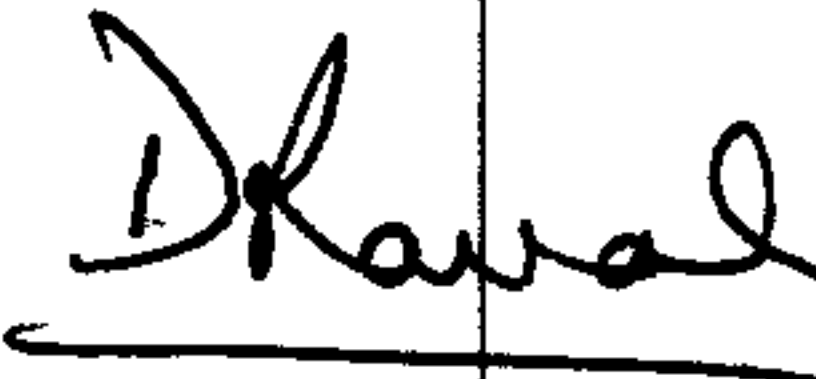

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017**

Name of the Company: Trans Fleet Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Dharmista Raval	Advocate	Petitioner	
2.	Yuvraj Thakore	Advocate	Petitioner	

ORDER

Learned Advocate Ms. Dharmista Raval with Learned Advocate Mr. Yuvraj Thakore present for Petitioner.

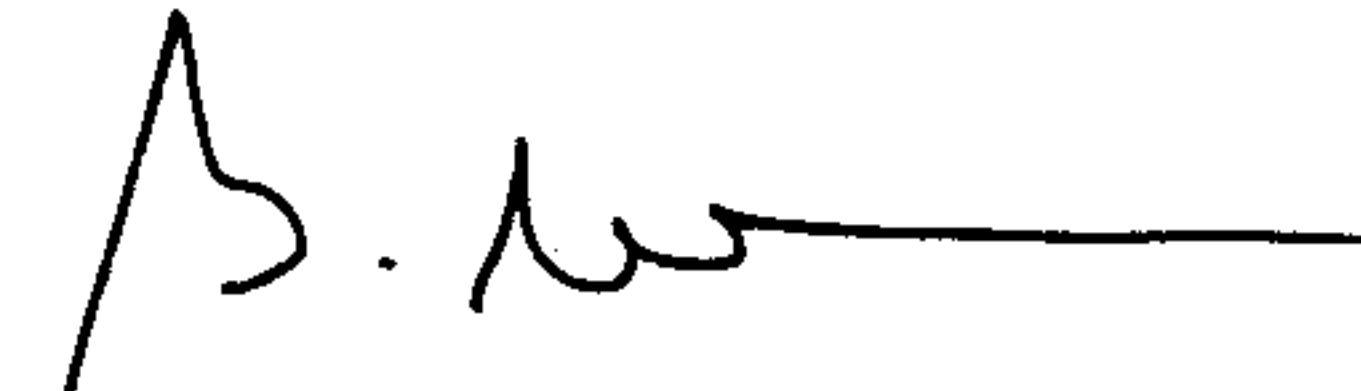
Proof of service of notice on statutory authorities filed.

No representation received from other statutory authorities.

Letter received from RD requesting time on the ground that certain documents not received from the company.

Petitioner shall supply documents required by RD.

List the matter on 23.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 14th day of November, 2017.